

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No.62/560(6)/NCLT/AHM/2017(New)
IA No. 5344/2015 In C.P. No. 9/560(6)/NCLT/AHM/2015(Old)
(Jabalpur Bench, Madhya Pradesh High Court)**

Coram:

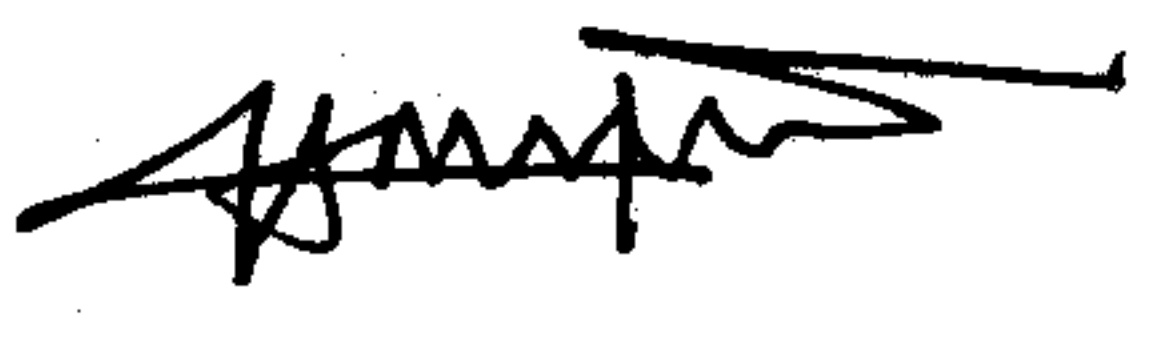

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017**

Name of the Company: Praveen Kumar Bohra
V/s.
Registrar of Companies & Ors.

Section of the Companies Act: Sections 560(6) of the Companies Act, 1956

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
|--------------|-------------------------------|--------------------|-----------------------|------------------|

| | | | | |
|----|-----------------|----------|------------|---|
| 1. | HARMISH K. SHAH | ADVOCATE | Intervener |  |
| 2. | NATASHA SUTARIA | ADV. | PETITIONER |  |

ORDER

Learned Advocate Ms. Natasha Sutaria present for Original Petitioner. None present for Original Respondents Nos.2 and 3. Learned Advocate Mr. Harmish Shah present for Intervener (Mr. Brijesh Nandwana).


Proof of service of notice on Respondents no. 2, 3 and Intervener filed.

Learned Advocate Mr. Harmish Shah filed Vakalatnama for Intervener (Mr. Brijesh Nandwana).

Respondents no. 2 and 3 sent letter for adjournment.

List the matter on 26.10.2017.

Dated this the 20th day of September, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**